

HIGH COURT OF HIMACHAL PRADESH, SHIMLA - 171 001

**No. HHC.1(5-Comp./HC/RAM Upgradation)2014-1
Dated Shimla, the 24th July, 2015.**

From

**The Registrar General,
High Court of Himachal Pradesh,
Shimla- 171 001.**

To

Sl. No	Name of Firms dealing computer hardwares	Contact No.	Website/ e-mail Add.
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Subject: Supply and installation of 63 Nos 2 GB DDR2 RAM with buy back offer of 62 Nos. 512 MB and 1 No. 1GB RAM (Total 63 RAMs).

Sir/ Madam

Competitive item-wise tenders are invited in sealed cover for **supply and installation of 2 GB DDR2 RAM with buy back offer of 62 Nos. 512 MB and 1 No. 1 GB RAMs (Total 63 RAMS)** in 63 Nos Computer Systems installed in the High Court of H.P. The sealed tenders should be addressed to "The Registrar General, High Court of Himachal Pradesh, Shimla - 171001" and the sealed envelop containing the tender must bear an inscription on the outer top portion- **"Tender for supply of 63 Nos RAM"**.

The interested tenderors are requested to furnish earnest money to the extent of 2% of the total tendered amount in the form of a bank guarantee or bank draft of the nationalized bank or recognized banking institution in favour of the Registrar General, High Court of Himachal Pradesh payable/drawn at Shimla. Any quotation received without earnest money shall be liable to be rejected straightway. However, the earnest money received from the unsuccessful tenderers shall be released to them without interest within a reasonable period of time.

The tenders complete in all respect alongwith requisite earnest money must reach this office on or before **30.07.2015** during the office hours **i.e. till 4.45 P.M.** and any tender received thereafter shall not be entertained and the same shall be deemed to be rejected. The tenderor shall have to specify the make and model of the DDR RAM and rate for supply and installation per RAM and also separately specify the buy back officer rate per RAM of 512 MB and 1 GB. The successful tenderor shall also have to furnish Performance Security to the extent of five (5 %) percent of the total consideration amount of the Contract. The successful tenderor shall have to enter into a comprehensive agreement with the High Court of HP through the Registrar General

The High Court reserves every right to select or reject any or all the quotations received, without assigning any reason, whatsoever.

Yours faithfully,

Central Project Co-ordinator.